GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 1884 TO BE ANSWERED ON JULY 31, 2025

FRAMEWORKS/GUIDELINES FOR CITY ECONOMIC DEVELOPMENT NO. 1884. SHRI VE VAITHILINGAM:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government concurs with the view that frameworks/guidelines need to be developed to facilitate the preparation of City Economic Development Plans;
- (b) if so, the details of the initiatives that are proposed to be taken by the Government keeping in mind that State Governments should be incentivised for developing and adopting such a framework; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (c) Article 243W of the Constitution empowers state legislatures to endow the municipalities with such powers and authority as may be necessary to enable them to function as institution of self-government. This law may contain provision for the devolution of powers and responsibilities upon Municipalities, subject to such conditions as may be prescribed therein, which, inter alia. includes (i) preparation of plans for economic development and social justice, and (ii) the performance of functions and the implementation of schemes as may be entrusted to them including those in relation to the matters listed in the Twelfth Schedule. The Government is of the view that the preparation of City Economic Development Plan framework is needed. The Ministry has urged the State/UT Governments to formulate the 'City Level Economic Vision for 100 tier 2 and tier 3 cities' in pursuance to the action point emerged from 4th National Conference of Chief Secretaries held during December, 2024.
